

Regd. Post

No. 1353.4/Gaz.II(12G)

From

The Registrar General,
High Court of Punjab and Haryana,
Chandigarh.

To

The District and Sessions Judge,
Chandigarh.

Dated: Chandigarh; the 28th May 2024

Subject:- Clarification regarding Reimbursement of pending newspaper/magazine bills, mobile handset and broadband / telephone facility in lines with recommendation of Hon'ble Committee for Service Conditions of the District Judiciary (in short CSCDJ).

Ref: Your Endst. No. DSJ-EC-2024/3180 dated 24.04.2024.

Sir,

I am directed to refer to your letter under reference and to inform that the matter was considered by Hon'ble Committee for Service Conditions of the District Judiciary and resolved as under:

Point 9.1: Newspaper and Magazine Bill

More beneficial provision in respect of permissible limits of reimbursement of facility of newspaper and magazine bills already in operation, shall continue as ordered by the Hon'ble Supreme Court in the judgment dated 04.01.2024.

Point 9.2: Telephone Facility

The existing facilities in so far as the same are more beneficial by virtue of the order issued by the State Governments/Union Territory in respect of mobile handset, telephone/broadband facility shall be continued notwithstanding the recommendations of Second National Judicial Pay Commission (SNJPC) as has been ordered by the Hon'ble Supreme Court in the judgment dated 04.01.2024.

This is for your information and taking necessary action accordingly,
please.

Yours faithfully,

Sd/-
Superintendent (Gaz-II)
For Registrar General